

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.421
IA/2876/ND/2023, IA-4006/ND/2022, IA/2581/ND/2024 IN
IB/1053/PB/2020

IN THE MATTER OF:

Citron Strategies Pvt Ltd	...	Applicant
Versus		
Leading Hotels Ltd.	...	Respondent

Under Section 7 of (IBC) CIRP

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Vaijayant Paliwal, Adv. Malika Joshi, Adv. Akash, Adv. Abhishek Sharma in IA/2876/ND/2023
For the RP	: Adv. Udit Singh
For the SRA	: Adv. Savar Mahajan in IA-4006/ND/2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2581/2024

Learned Counsel for the RP, Learned Counsel for the Applicant in IA/2581/2024 are present. Learned Counsel for the Applicant has submitted that they already filed the copy of the Assignment deed which is on Board. The reply filed on behalf of the RP is on board. Learned counsel for the Applicant seeks some time to file rejoinder to the reply filed by RP. List the matter on **04.07.2024**

IA/4006/2022, IA/2876/2023

Counsel for RP and counsel for SRA are present and submitted that the Written submission already on Board and clarification affidavit also filed by the RP which is on board. Heard. Orders **reserved**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)